

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.

O.A. No. 769 of 2005

Date of order : 17.11.2006

Hon'ble Ms. Sadhna Srivastava, Member [ J ]

Khaderu Sah

Vs.

Union of India and others

Counsel for the applicant : Shri S.K. Tiwary  
Counsel for the respondents : Shri P.N. Kumar

ORDER (Oral)

By S. Srivastava, M | J ] :-

By means of this OA the applicant seeks direction upon the respondents to pay the terminal benefits with interest @ 18 per cent per annum.

2. According to the applicant, GPF, bonus for the year 2003-04 and 2004-05, arrears of DA as well as pay and allowances for the period from 1.10.2004 to 5.10.2004 <sup>3 have</sup> not been paid to the family of the deceased employee. As alleged in the OA, after the death of the deceased employee, the applicant made a representation for payments but the same was not paid, hence this OA.

3. The respondents have filed written statement stating therein that the balance amount of GPF A/c No. SWN /264, amounting to Rs. 20,994/- was sanctioned vide memo dated 23.1.2006. Further in para 21 and 23, the respondents have stated that other terminal dues i.e., bonus, arrears



of pay, arrears of DA etc. <sup>3</sup> have <sup>^</sup> been sanctioned and paid to the applicant. They further state that the amount of CGEGIS has not been paid, because the applicant has not filled the required application which has to be forwarded to the Director of Accounts for sanction.

4. No rejoinder affidavit has been filed.

5. In view of the assertions made in the written statement, I am of the opinion that the present OA can be disposed of by issuing suitable directions to the respondents. Accordingly, respondent No. 2 is hereby directed to forward the matter of applicant regarding payment of CGEGIS, after receipt of required application, to the Director of Accounts, Patna for sanction. The applicant is also directed to fill the application, as required by the respondents, for the aforesaid payment.

6. The learned counsel for the applicant, Shri S.K. Tiwary submits that interest has not been paid, as claimed by the applicant. For that, the applicant may file representation before the respondents who will decide the same in accordance with rules.

7. The OA is disposed of, accordingly, with no order as to the costs.

  
[ Sadhna Srivastava ]/ M [ J ]

/cbs/